

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	31 ⁰⁸ / ₉₉	Mr. B.K. Nayak, learned A.S.C. for Central Govt. is on accommodation. In view of this adjourned to 14.09.99 for hearing. <i>J. Som 99</i> vice-chairman Members (D.)	OS. No-3 dt-3.1.94 Notice may be sent to opposite parties by Regd. post with A.D. <i>17/1</i> <i>17.1.94</i>
5.	14.9.99	This 93 matter has come up today for hearing from the warning list notified long ago. Learned counsel for the applicant and his associates are absent. No request has also been made on their behalf seeking adjournment. We have heard Mr. B.K. Nayak, learned Additional Standing counsel for the respondents. The CA is dismissed for default. <i>J. Som 99</i> 14.9.99 Members (Judg.)	for hearing. <u>Bench</u> <i>30/8/99</i> for hearing. A.O. to 14-9-99. <u>Bench</u> <i>13/9/99</i> Free copy of order dt. 14.9.99 may be given to the counsel for both side. <i>17/9/99</i> <i>S.O.</i> <i>17/9/99</i>